

GAHC010086952023



THE GAUHATI HIGH COURT
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

Case No. : PIL(Suo Moto)/2/2023

IN RE- PLIGHT OF CHILDREN IN TEMPORARY SHELTER HOMES
X

VERSUS

THE STATE OF ASSAM AND ANR.
X

2:THE MEMBER SECRETARY
THE ASSAM STATE LEGAL SERVICES AUTHORIT

For the Petitioner : Mr. B.D. Konwar, Senior Advocate assisted by Ms. V.V. Thanyu, Advocate.

For the Respondent(s) : Ms. R.S. Chowdhury, Standing Counsel, Assam State Legal Service Authority (ASLSA).

: Mr. D. Nath, Senior Government Advocate, Assam.

- BEFORE -

HON'BLE THE CHIEF JUSTICE MR. VIJAY BISHNOI
HON'BLE MR. JUSTICE SUMAN SHYAM

02.04.2024

(Vijay Bishnoi, CJ)

Ms. R.S. Chowdhury, learned Standing Counsel, Assam State Legal Services Authority (ASLSA) and Mr. D. Nath, learned Senior Government Advocate, Assam have submitted that after registration of the present PIL (Suo Moto), the condition in the

temporary shelter homes has now been substantially improved. However, Mr. B.D. Konwar, learned *Amicus Curiae* has contradicted the said position and has submitted that the condition of the children in the temporary shelter homes is not up to the mark.

Taking into consideration the above facts and circumstances of the case, we deem it appropriate to direct learned Standing Counsel, Assam State Legal Services Authority to instruct the Secretaries of the respective District Legal Services Authorities to take stock of the situation in the shelter homes, more particularly, regarding the condition of the children and thereafter, submit a report before this Court on the next date of hearing

In the meantime, learned Standing Counsel, Assam State Legal Services Authority may also apprise this Court regarding the various schemes of National Legal Services Authority (NALSA) as well as the Assam State Legal Services Authority regarding the children in shelter homes.

Mr. D. Nath, learned Senior Government Advocate, Assam may also submit a report regarding the latest condition of the shelter homes before this Court by the next date of hearing.

Put up this matter on 01.05.2024.

JUDGE

CHIEF JUSTICE

Comparing Assistant